

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 773/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation of the timeline stipulated under Regulation 5.2(e) for furnishing the Connectivity Bank Guarantees pursuant to the in-principle intimations dated 14.9.2026 bearing Ref. Nos. CTU/NR/Conn/INT2A/2200003250, CTU/NR/Conn/INT2A/2200003257, CTU/NR/Conn/INT2A/2200003261, CTU/NR/Conn/INT2A/2200003263, issued to Eden Renewable Alma Private Limited, Eden Renewable Bercy Private Limited, Eden Renewable Cadet Private Limited and Eden Renewable Cite Private Limited respectively, which were communicated only on 24.9.2026 owing to non-delivery of the Respondent's email dated 14.9.2026; and seeking directions that the period of one month for furnishing the Conn-BGs be reckoned from 24.9.2026.

Petitioner : Eden Renewable Alma Private Limited (ERAPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venaktesh, Advocate, ERAPL
Shri Akash Lamba, Advocate, ERAPL
Ms. Ananya Dutta, Advocate, ERAPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed, *inter alia*, seeking relaxation of the timelines prescribed under Regulation 5.2(e) of the GNA Regulations for furnishing the Connectivity Bank Guarantee (Conn-BGs) for separate solar power projects located in Rajasthan. Learned counsel submitted that the Petitioners are praying only for a ten-day extension, corresponding to the period lapsed between 14.9.2026 and 24.9.2026.

2. The representative of the Respondent, CTUIL, while narrating the factual background, submitted that all four in-principle intimations were initially sent to the Petitioners by e-mail on 14.9.2026; however, they were not delivered due to the size limit in receiving the e-mail at the Petitioners' end. While this delivery failure did not come to CTUIL's immediate notice, CTUIL also uploaded these intimations on the NSW Portal on



the same day, which automatically triggers an e-mail notification to the concerned grantee. The representative of CTUIL further submitted that on 23.9.2026, CTUIL also dispatched hard copies of intimations by speed-post; however, they were returned on 25.9.2026 with the remark '*addressee left without instruction*'. In the meantime, the Petitioners also approached CTUIL to enquire about the grant of intimations, and upon noticing that the earlier e-mail was not delivered due to the size limit, they sent intimations again on 24.9.2026, with two intimations per e-mail. Regarding the Petitioner's prayer for a ten-day extension, the representative submitted that the Commission may pass such orders as it deems fit. The representative also sought liberty to file a brief note of submissions during the course of the day.

3. Considering the submissions made by the parties and keeping in view that the issue raised in this case was now confined to a ten-day extension for furnishing the Conn-BGs, the Commission, taking into account the totality of facts and circumstances, deemed it appropriate to grant the said extension to the Petitioners. Consequently, the Petitioners are directed to furnish the requisite Conn-BGs in terms of in-principle intimations issued by CTUIL within ten days from the date of uploading of this Record of Proceedings, failing which CTUIL shall be at liberty to take the appropriate actions in accordance with the GNA Regulations.

4. In view of the above findings, the Petition (Diary) No. 773/2026 stands disposed of.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)